

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 2488/2016

New Delhi, This the 27th day of July, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)

Mr. D. P. Gabriel
S/o Mr. Late B. Gabriel,
Age 52 years, R/o. Flat 4D,
Block 244, P. K. Road,
Railway Officers Enclave
New Delhi-110 001.

....Applicant

(By Advocate : Mr. Alex Joseph)

Versus

1. The Chairman, Railway Board,
Ministry of Railways, Rail Bhawan,
Raisina Road, New Delhi-110 001.
2. The Secretary, Railway Board,
Ministry of Railway,
Rail Bhawan, Raisina Road,
New Delhi-110 001.

...Respondents

(By Advocate : Mr. R. N. Singh)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

Heard.

2. Issue notice to the respondents.
3. At this stage, Mr. R. N. Singh, appears and accepts notice on behalf of the respondents.
4. The main grievance of the learned counsel, at this stage is that, although the applicant has already filed statutory appeal dated 08.12.2015 (Annexure A-14) but, the same has not yet been decided by the Appellate Authority (AA).

5. After hearing the learned counsel for the parties, going through the record with their valuable help, the main Original Application (O.A) is disposed of with the direction to the A.A to decide the appeal (Annexure A-14) filed by the applicant, in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

6. Copy of this order be served **Dasti.**

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/